

Ministry of Finance
(Department of Revenue)
(CENTRAL ECONOMIC INTELLIGENCE BUREAU)
(COFEPOSA UNIT)

ORDER

New Delhi, the 3rd May, 2000

Whereas the Joint Secretary to the Government of India, specially empowered under sub-section (1) of section 3 of the Conservation of Foreign Exchange and Prevention of smuggling Activities Act, 1974 (52 of 1974) issued order F.No. 673/14/2000-Cus.VIII dated 24.03.2000 under the said sub-section directing that Shri Natubhai Panachand Panchal, resident of (i) B-25, Queensland Bldg, 705, Shastri Nagar, Andheri (W), Mubai-400053, (ii) Proprietor, M/s Prism Exports, Office No.36, Gopal Bhavan, Princess Street, Mumbai-400002 and (iii) A/10, Sarthank Apartments, Parshwanath Township, Krishnanagar, Ahmedabad-382, be detained and kept in custody in the Central Prison, Nasik with a view to preventing him from smuggling goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or is concealing himself so that the order cannot be executed.

3. Now therefore, in exercise of the power conferred by clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Commissioner of Police, Mumbai within 7 days of the publication of this order in the official Gazette.

[F.No. 673/14/2000-Cus.VIII]

A. K. Singhal, STO(COFEPOSA)